

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 277 of 2020

IN THE MATTER OF:

Akshay Arun Shetty

...Appellant

Vs.

Bank of India & Anr.

...Respondents

Present: For Appellant: - Ms. Shradha Agrawal, Advocate

**For Respondents: - Mr. R.B. Trivedi, Advocate for R1.
Mr. Rakesh Kumar Tulsyan, R.P.**

O R D E R

12.03.2020— Mr. R.B. Trivedi, Advocate appears on behalf of 1st Respondent- Bank of India. Mr. Rakesh Kumar Tulsyan, Resolution Professional appears in person.

‘Bank of India’ has already filed reply-affidavit. Learned counsel for the Appellant submits that no rejoinder affidavit is required.

Post the case ‘for admission (after notice)’ on 8th April, 2020.

Pendency of the appeal will not come in the way of the parties to settle the matter.

[Justice S.J. Mukhopadhaya]
Chairperson

(Justice Bansi Lal Bhat)
Member(Judicial)

(Shreesha Merla)
Member(Technical)

Ar/G